

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

STARRED QUESTION NO:342

ANSWERED ON:18.04.2000

HOUSING SCHEME FOR MIGRANTS OF KASHMIR AND PUNJAB

ANANTA NAYAK;CHANDRA BHUSHAN SINGH

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Government have launched a housing scheme for the migrants of Kashmir and Punjab in Delhi;
- (b) if so, the details thereof;
- (c) the steps taken/proposed to be taken by the Government to check the misuse of houses constructed thereunder;
- (d) whether the Government propose to launch similar schemes for the people migrating to Delhi from other States as well; and
- (e) if so, the details of schemes launched in this regard so far?

Answer

MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BANDARU DATTATREYA)

(a)to(e): A Statement is laid on the Table of the Sabha.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.342 FOR 18.4.2000 REGARDING HOI SCHEME FOR MIGRANTS OF KASHMIR AND PUNJAB.

(a): A Special scheme for rehabilitation of Punjab Migrants has been announced and this Scheme is open up to 30.4.2000. The details of Scheme for rehabilitation of Kashmiri Migrants is to be announced shortly by the DDA.

(b): The Housing Scheme for Rehabilitation of Punjab Migrants has been specifically formulated for the 3,661 families/persons who had migrated from Punjab and are staying in the designated seven refugee camps of Govt. of NCT of Delhi. Under this Scheme, flats containing one room set (a kitchen/kitchenette and toilet-cum-bathroom) in Dwarka, Narela and Rohini would be allotted under hire-purchase. The cost of construction is proposed to be recovered from the prospective allottee as under:-

(i) Phase-I Rs.10,000 - application fee

(ii) Phase-II Rs.50,000 - before possession

(iii) Phase-III Rs.1,20,000 - in 180 equated monthly instalment of Rs.1500/- per month at an interest factor of 12.75%.

(c): As per the terms and conditions given in the Brochure, the flats offered under the Scheme are to be used only for residential purposes and that the allottee shall not be entitled to sub-divide the dwelling unit or amalgamate it with any other dwelling unit or to make any structural additions/alterations without prior permission of DDA.

If at any stage, after allotment, it is found that there is a misuse in the flats, the allotment is liable to be cancelled.

(d)&(e): No, Sir.